

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**IA 601/2022 IA 750/2023 IA 5628/2023**

**In**  
**C.P.(IB)4072/MB/2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES:    IDBI BANK LTD V/s POWER DEAL  
ENERGY SYSTEM (INDIA) PVT. LTD

Section 60(5) OF THE Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Rishi Thakur a/w Ms. Shraddha Patil, Ld. Counsel for the Financial Creditor present. Adv. Yashi Maheshwari, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Corporate Debtor submits that arguing counsel is held up in High Court, therefore sought short adjournment.
3. List this matter on tomorrow i.e. on 25.04.2024.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**